

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 54/MP/2015**

Subject : Petition under Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of certificates from the date of commissioning of the petitioner's member of association of solar power projects and extend the benefit of Vintage based Multiplier as such projects accredited and commissioned prior to the notification of the REC (Third Amendment) Regulations, 2014.

Date of hearing : 12.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Solar Power Society (SPL)

Respondent : National Load Despatch Centre

Parties present : Shri Paritosh Singh, Advocate, SPL

**Record of Proceedings**

Learned counsel for the petitioner prayed for time to file Memorandum of Association, requisite documents relating to the constitution of the petitioner company and Vakalatnama which was allowed by the Commission.

2. The Commission directed the petitioner to file on affidavit, by 20.2.2015 Memorandum of Association and requisite documents pertaining to the constitution of the petitioner company.

3. The Commission directed the petitioner to confirm on affidavit that SPL can contest the case on behalf of its constituent-members.

4. The Commission further directed the learned counsel for the petitioner to file Vakalatnama before next date of hearing.

5. The petition shall be listed for hearing on 12.3.2015.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)